

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:5985  
ANSWERED ON:11.04.2017  
Change in Constituencies  
Rao Shri Konakalla Narayana

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the provisions of Andhra Pradesh Reorganisation Act, 2014 has sought a change in the boundaries of Lok Sabha constituencies in the State of Andhra Pradesh;
- (b) if so, the details of constituencies thus affected along with the manner and process of modifying the boundaries; and
- (c) whether the Government has taken steps to effect such change in these constituencies, if so, the details thereof along with the expected timeline for completion?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)

(a) to (c) : Section 14 of the Andhra Pradesh Reorganisation (APR) Act, 2014 provides that on and from the appointed day, there shall be allocated 25 seats to the successor State of Andhra Pradesh, and 17 seats to the successor State of Telangana, in the House of the People, and the First Schedule to the Representation of the People Act, 1950 shall be deemed to be amended accordingly. Further the Section 15 (1) of the APR Act states that on and from the appointed day, the Delimitation of Parliamentary and Assembly Constituencies Order, 2008, shall stand amended as directed in the Second Schedule to this Act.

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